

Central Administrative Tribunal, Principal Bench, New Delhi

23

R.A.No.48/2005 in  
O.A.No.1067/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.S.A. Singh, Member(A)

New Delhi, this the 14<sup>th</sup> day of March, 2005

1. Smt. M.B. Sahoo W/o Shri A.K. Sahoo  
R/o 140/8, Sector-I Pushp Vihar,  
New Delhi
2. K.K. Satija S/o Shri R.D. Satija,  
R/o D-93, Mansarovar Garden,  
New Delhi
3. R.C. Kesarwani S/o late Shri S.N. Prasad,  
R/o Q.No.889, Delhi Admn. Flats, Gulabi Bagh,  
Delhi
4. J.S. Bhatia S/o Shri D.S. Bhatia,  
R/o C-17, Sudarshan Park,  
New Delhi
5. Dharam Pal S/o late Shri Hari Chand,  
R/o 3719, Gali No.3, Dharampura,  
Gandhi Nagar, New Delhi
6. Radhe Shyam Samaria S/o Shri S.R. Samaria,  
R/o 16/399-E, Bapa Nagar, P.S. Rd.,  
Karol Bagh, New Delhi
7. Miss Promila Madan D/o Shri C.L. Madan,  
R/o A-306, Sector-19,  
Noida
8. Sabir Ali S/o Shri Mohd. Saddiq,  
R/o 2/3, Sadiq Nagar,  
Meerut City

....Applicants

Versus

1. Govt. of NCT of Delhi/Union of India Through,  
The Secretary (Planning),  
Planning Department,  
Government of NCT of Delhi,  
1, Kirpa Narain Marg,  
Delhi-54
2. The Secretary,  
Dept. of Expenditure,  
Ministry of Finance,  
Govt. of India, North Block,  
New Delhi
3. The Joint Secretary (UT),  
Ministry of Home Affairs (MHA),  
Government of India, North Block,  
New Delhi

....Respondents

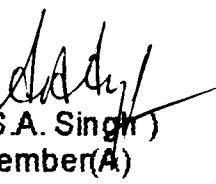
Order(By Circulation)Justice V.S. Aggarwal, Chairman

Applicants had filed O.A.1067/2004. It was dismissed by this Tribunal on 6.1.2005.

2. Applicants seek review of the said order contending that a Co-ordinate Bench of this Tribunal in O.A.1610/2001 on 9.4.2002 has taken a view to the contrary and, therefore, this Bench was bound by that order unless it was referred to a Larger Bench.

3. We have perused the record. It clearly shows that the said decision of this Tribunal had been taken note of in paragraphs 10 and 11 of the order and it had clearly been held that this Tribunal in the earlier litigation had simply observed that claim had been rejected without application of mind. There was no finding that the applicants were entitled to the scales claimed. Resultantly, the plea so much thought of is without any force.

4. We find that there is no error apparent on the face of the record. Review application must fail and is dismissed in circulation.

  
(S.A. Singh)  
Member(A)  
(V.S. Aggarwal)  
Chairman

/dkm/